

BEFORE THE HON. NATIONAL GREEN TRIBUNAL
WESTERN ZONE, PUNE

ORIGINAL APPLICATION No.216/2023 (WZ)

In the matter of..

Hasmukhbhai Bahecharbhai ParmarApplicant in person

Versus

Detox India Pvt. Ltd. & OrsRespondents

**Affidavit regarding the order dated 02/01/2024 of the Hon.
National Green Tribunal (WZ)**

I, the applicant for the OA-216/2023 before the Hon. Tribunal which hearing has been held dated 02/01/2024 by Hon. Tribunal, regarding this Hon. Tribunal directed me for which its explanations as under.

1. I respectfully submit the "**Revocation Order**" dated 20/09/2023 given by GPCB to Detox India Pvt. Ltd (RU means Respondent Unit). **Today the RU has been functioning again since 20/09/2023.** (Copy enclosed along with a photograph with the RTI application procedure as Annexure-01) It is the explanation for para no. 02 of the order dated 02/01/2023 in which the Hon. Tribunal found nowhere in the application has it been mentioned that the said industry is still functioning.

1.1 Here the attentive matter of the Revocation Order is that all the points are based on the visit of GPCB dated 31/08/2023 on that day the RU is not functioning. **So if the unit is not functioning normally there might be no pollution or no violation.**

1.2 Further, after the "**Revocation Order**" dated 20/09/2023 GPCB wrote down in its another inspection dated 03/12/2023 that the storm-water drain (SWD) on the back side of M/s Detox India Ltd where a minor flow of brownish-colored wastewater is observed flowing. (Copy of the inspection enclosed with Annexure-02)

2. I respectfully submit the explanation regarding para no 04 of the order dated 02/01/2023 regarding the OA 216/2023 that,

2.1 Notified Area Authority of Ankleshwar (Now NAA) was the first respondent in OA No. 109/2022 (WZ) regarding

NOTARY



[Handwritten Signature]

the water pollution that caused fish deaths in the Amaravati River. In this regard, the Hon. Tribunal has passed the order dated 23/01/2023. Thereafter, there was water pollution committed by Detox India Pvt Ltd on 04/06/2023, and based on my complaint Detox India Pvt Ltd was caught six times by GPCB that caused water pollution in the Amaravati river that is written in the closure order dated 11/08/2023 with points 08, 14 and 32 and therefore I have to present with the OA making Detox India Pvt Ltd as the first responsible in the present OA 216/2023.

- 2.2 As this unit falls within the administration area of NAA, NAA has been kept as respondent No. 3 in this present OA 216/2023. The order dated 23/01/2023 passed by the Hon. Tribunal regarding OA 109/2022 is annexed vide Annexure A18 in this present OA 216/2023 for the best.
- 2.3 Now, this present OA 216/2023 is considered as an Executive Application (EA) instead of the OA it will be better for me and also for the Natural Environment of the Earth. In addition, it is in my plan to present with the scheduled EA regarding the OA 109/2022 before the Hon. Tribunal after the completion of a year on the coming date 22/01/2023 according to sub-para (c) of para 10 of the order dated 23/01/2023 regarding the OA 109/2022. In this regard and preparation, I already have written a letter dated 14/06/2023 to NAA respondent no 01 of the OA – 109/2022. (Copy of the letter enclosed herewith as Annexure – A3) but still today NAA doesn't show any courtesy to reply to me.
- 2.4 However, before taking EA of the present OA 216/2023, it is my humble prayer before the Hon. Tribunal that water pollution committed by Detox India Pvt. Ltd is my principal grievance in this present OA 216/2023 and Detox India Pvt. Ltd must be punished with a permanent ban imposing the same huge penalty that is my prayer in this present OA 216/2023.
- 2.5 Because, only 25 days of closure order and interim EDC of Rs. 2580000/- (Rs. Twenty-five lakhs eighty thousand only) is not enough procedure as procedure of penalty for the uncountable death of fish, and serious damage to

John

NOTARY



the Natural Environment and Ecosystem by recklessly releasing toxic effluent by the RU in the public place along with in the SWD which ultimately has polluted the Amaravati River.

2.6 According to natural justice and my own vision, it is an unfair business practice of the RU because I have seen the water pollution with my eyes and dead fish in the Amaravati River. (Please see the page no 105 of the paper book) So due to this heinous act of the RU, I am a griever and therefore according to Article 51 A (g) of the Constitution of India, with the basis of the NGT Act-2010, I have presented before Hon. Tribunal to perform the Fundamental Duty as a citizen of India on behalf the dead fish and the other creature which are unable to complain.

3. So it is my humble request with a prayer that please dispose of this present OA- 216/2023 with a *NOBLE* order regarding the prayers written in the OA 216/2023 along with the prayers written in the OA - 109/2022.

Solemnly affirmed at Ankleshwar.

On this 8 January 2024.

[Signature]
Deponent

Regd. No. 86/24
Date 8 JAN 2024

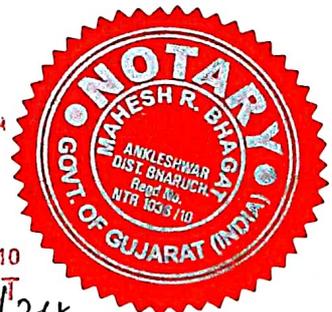
HASMUKHBHAI BAHECHARBHAI PARMAR
The Applicant-in-Person



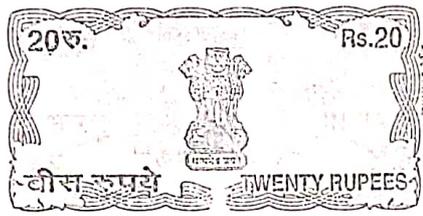
SOLEMNLY AFFIRMED
BEFORE ME
[Signature]
M. R. BHAGAT
NOTARY
NTR / 1036 / 10
ANKLESHWAR DIST BHARUCH

8 JAN 2024

Docu Reg. No. 86/24
Date 8/1/24
Reg. No. NTR/ANK/1036/10
Ankleshwar-01, Dist. Bharuch



RTI-Act-2005



Hasmykhbhai Bahachar
Pis

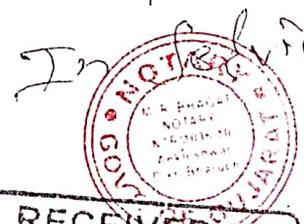
At & Post - Mandava,
Tq - Ankleshwar - 39
MO - 9913588150
Date - 02/01/2024

To
Hon. Public Info. Officer / Regional Off.
Gujarat Pollution Control Board - GPCB
Ankleshwar - GIDC -
Plot - 500914 - Ankleshwar - 39301
Sub: Request letter for giving papers
under RTI-Act-2005

Respected Sir,
With due respect I request you
give paper as below.

- ① Revocation order for "detox India
Plot - 7921 to 23, GIDC - Ankleshwar
- ② Inspection Report made on 3/1
- ③ Letter sent by GPCB to GIDC
IVAA - Ankleshwar

Thanking you



TRUE COPY
MAMESH R. BHAGAT
Notary
Ankleshwar Dist. Bharuch

Yours Truly

RECEIVED
G. P. Board
R. O. Ankleshwar
Date: 02/09/2024

02-01-2024
(Hasmykhbhai B. Bahachar)



REGIONAL OFFICE - ANKLESHWAR
GUJARAT POLLUTION CONTROL BOARD
 Plot No.5009/4,G.I.D.C.,Estate,Ankleshwar 393 002 Dist.Bharuch.
 Tel.No.(02646) 222 933. Email id : ro-gpcb-ankl@gujarat.gov.in,

FORM B
 (See Rule-3(3))

Intimation to applicant to deposit fee and charges for required information and / or documents

No: GPCB/ANK/RTI-ID-01-01/2024/ 5688

Date: 04 JAN 2024

✓ To,
 Shri Hasmukhbhai B.Parmar
 At & Post: MandavaBuzarg,
 Tal: Ankleshwar,
 Dist: Bharuch.

Sir,

Your application dated 02.01.2024 under Section 6(1) of the RTI Act & Rule-3(1) of the Gujarat Right to Information Rules, 2010 has been received on 04.01.2024 to this office. In this connection I am to state that you are required to deposit Rs.18 (In words - Eighteen Rupees) as per below mentioned details for required information and documents sought for,

(1)	Total no. of pages (A4 size) 09 x Rs.2/- per page	Rs. 18/-
	Total Rupees:	Rs. 18/-

2. The calculation of above amount is subject to change, if any, at the time of giving actual information and it shall be binding to you.
3. You can deposit/ pay above amount by one of any mode of payment describe below
 - (a) By Cash
 - (b) By Demand Draft
 - (c) By Pay Order
 - (d) By Indian Postal Order
 - (e) By '0070-other administrative services-60-other services-800-other receipt-(17)-fees and other charges under the Right to Information Act / Rules.

It should be duly crossed and drawn in favour of 'Gujarat Pollution Control Board, Ankleshwar'.
4. You are requested to mention through which mode you will like to obtain information and documents demanded by you, i.e.either personally or by the post.

Yours faithfully,

(V.D. RAKHOLIA)



TRUE COPY
 MAHESH R. BHAGAT
 Notary
 Ankleshwar Dist Bharuch

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152



BY R.P.A.D
STAY OVER DIRECTION UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974.

Whereas you are having an industrial plant situated at **PLOT NO: 7921-22-23, GIDC ANKLESHWAR, DIST.BHARUCH, Gujarat.**

AND WHEREAS GPCB has issued closure direction under Section-33 A of the Water Act-1974 for the closure of your industrial plant vide letter No. GPCB/ANK/CCA-1360(10)/ID-32798/750656, dated 11/08/2023 for the reasons stated therein.

AND WHEREAS your Water supply and electricity supply disconnected on dated: 28/08/2023.

AND WHEREAS you have submitted undertaking dated 24/08/2023 & 28/08/2023 ensuring that you have complied directions issued to you by the Board and also will comply CCA conditions.

AND WHEREAS you have submitted long term and short term action plan for corrective measures to prevent any contaminated wastewater discharge outside unit premises.

AND WHEREAS you have submitted the Bank Guarantee of Rs. 10,00,000/- of ICICI Bank, valid up to 17/08/2024.

AND WHEREAS, you have paid Rs. 25,80,000/- (Rs. Twenty Five lacs eighty thousand) to the Board as an Interim Environmental Damage Compensation (EDC).

AND WHEREAS authorized officer of the board had visited your industry on 31/08/2023 and observed that:

1. During visit internal area of the unit as well as nearby outside area of the unit is observed clean and dry.
2. Unit has constructed plinth protection of wall to prevent seepages/leakage of contaminated water from the unit premises to outside of the unit premises.
3. Waste water ponding/lodging is not observed within unit premises as well as nearby outside of the unit.
4. All the storm water drains provided within unit premises are found clean and dry.
5. As per record made available unit has recollected total 265 KL of contaminated water from the internal SWD. Out of this recollected contaminated water 125 KL of contaminated water transferred to underground w/w storage tank of MEE and

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Page 1 of 4



MAHESH R. BHAGAT
 Notary
 Ankleshwar Dist. Bharuch

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>

- remaining 140 KLD of contaminated water transferred to collection tank of ETP for further treatment and disposal.
6. During visit all the SWD within the unit premises as well as final collection pit of SWD provided near the final outlet of SWD is found clean & dry. During visit discharge of any kind of w/w is not observed from the outlet of SWD.
 7. Provided manual control valve at the final outlet of SWD is found closed as well as the final collection pit of SWD provided near the final outlet of SWD is found clean & dry during visit.
 8. During visit internal area of the unit is observed clean and dry hence no contaminated w/w is observed in open area within unit premises.
 9. The trucks are found parked within the unit premises and according to contacted person they have started manually brush cleaning of the Haz. Waste trucks for left over materials in trucks.
 10. W/w ponding is not observed near GIDC storm water drain at upstream of C-pumping station as well as during visit discharge of contaminated w/w patches are also not observed.
 11. During visit internal area of the unit as well as SWD of the unit is observed clean and dry & discharge of w/w from the main gate is not observed.
 12. During visit SWD near C-pumping station is found bottom level and pumping of water from the SWD to NCT pipe line is also found going on. Discharge of w/w from the SWD near C-Pumping station to natural drain leading to river Amravati is not observed.
 13. During visit all over the unit premises is found clean and dry, accumulation of contaminated water is not observed near the SWD.
 14. Unit has provided CCTV cameras at various locations of the unit premises, specifically at the main gate of the unit as well as at the final outlet of SWD.
 15. Online pH meter and recollection pump is provided at SWD outlet sump.
 16. During visit provided spray dryers and MEE plants are not in operation as power supply of the unit was disconnected by DGVCL. Unit is having covered permanent shed with roof sheet and RCC flooring and leachate collection system for the storage of MEE salt/Spray dryer salt and during visit @ 500 MT of MEE salt/Spray dryer salt is found stored in this storage area.
 17. Unit has also provided temporary storage shed with bamboos & tarpaulin sheet cover, RCC flooring and @ 1.5 feet height of dike wall (parapet wall) for storage of MEE salt/Spray dryer salt. previously stored 350 MT of MEE salt/Spray dryer salt in jumbo bags is now shifted in provided temporary storage shed as well as in constructed storage shed.
 18. During visit, any type of Haz. Waste is not observed stored in open land as well as leach out is also not observed from the stored Haz. Waste in storage sheds.
 19. Unit has submitted short term and long term time bound action plant for the corrective actions with reference to closer order.



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M
MAHESH R. BHAGAT
 Notary
 Anikeshwar Dist Bharuch

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

Under the circumstances, I, Arun G. Patel, Environment Engineer, Gujarat Pollution Control board is directed to revoke the closure direction issued vide letter No. GPCB/ANK/CCA-1360(10)/ID-32798/750656, dated 11/08/2023 to satisfy GPCB regarding the functioning (Compliance) of closure direction issued to your industrial plant with following condition.

- Unit shall comply with CCA condition and maintain Z.I.D.
- Unit shall comply with time bound long term and short action plan submitted on 29/08/2023 and 08/09/2023 within stipulated timeline and submit progress report within 3 months to this Board.
- Contaminated waste water or any effluent shall not be mixed with storm water under any circumstances and disposal system for storm water shall be provided separately.
- Unit shall make all requisite facilities for the safe, adequate storage and management of generated hazardous and other wastes including impervious flooring, closed shed and leachate collection facilities as per the provision of HOWMR-2016 and system to channelize such leachate to in house treatment facility.
- Unit shall install OCEMS for parameter pH and TOC at final storm water drain discharge point within 3 months and connect with GPCB server.

Also the concerned authorities are hereby directed to **RECONNECT** the electricity supply and water supply **FOR THREE MONTHS** from the date of the issue of this order.

This letter is issued with the approval of the competent authority.

FOR AND ON BEHALF OF
GUJARAT POLLUTION CONTROL BOARD,

u/was
20/09/2023

(Arun G. Patel)

ENVIRONMENT ENGINEER

No: GPCB/ANK/CCA-1360(11)/ID-32798/

Date: /09/2023

Issued to:

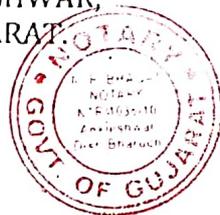
M/s. DETOX INDIA PRIVATE LIMITED

PLOT NO: 7921-22-23,

GIDC ESTATE ANKLESHWAR,

DIST: BHARUCH, GUJARAT.

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MAHESH R. BHAGAT

Notary

Ankleshwar Dist Bharuch

(P.T.O.)

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Website: <https://gpcb.gujarat.gov.in>

Copy to:

1. The Dy. Engineer (O&M)

Dakshin Gujarat Vij Company Ltd (DGVCL),
GIDC Sub-Division, DGVCL,
Plot No.U/4/2, opp: GIDC Police Station,
GIDC Ankleshwar, Dist. Bharuch

With a request to Re-connect the Electric supply of M/s. **DETOX INDIA PRIVATE LIMITED**, PLOT NO: 7921-22-23 GIDC ANKLESHWAR, Dist. Bharuch FOR THREE MONTHS from the date of issue of this order.

2. The Chief Officer

Ankleshwar Notified Area
Plot No.618/619,
GIDC Ankleshwar,
Dist: Bharuch.....

With a request to Re-connect the Water supply of M/s. **DETOX INDIA PRIVATE LIMITED**, PLOT NO: 7921-22-23, GIDC ANKLESHWAR Dist. Bharuch FOR THREE MONTHS from the date of issue of this order.

3. Regional Officer

Regional Office,
Gujarat pollution Control Board,

Ankleshwar..... pls send fresh IR/AR with compliance of this direction in time limit.

FOR AND ON BEHALF OF
GUJARAT POLLUTION CONTROL BOARD,

Arun G. Patel
20/09/2023

(Arun G. Patel)

ENVIRONMENT ENGINEER

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Manesh R. Bhagat
MANESH R. BHAGAT

Notary
Ankleshwar Dist. Bharuch





1 Industry Details . Complaint

Outward No: 41908-20/12/2023

Email : PLOT.NO:00,
Ankleshwar, 00,
Telephone : Ankleshwar -
0000000000 DIST : Ankleshwar, TAL : Ankleshwar, SIDC : Ankleshwar
Inspection Id : 762150 (Routine Visit) Ro Name : Ankleshwar

2 Type / Scale / Sector / Status : ORANGE / SMALL / / Complaint ID

3 Inspection Dt & Time : 03/12/2023 11:30 / Water Person Contacted : ---

4 Env Audit Detail : Sch : , , Year : , On Dt :

Commissioned Dt : Production Start Dt : 01/01/1999 Applicability of CRZ Rules : No

5 Water Consumption in Kilo Lts Per Day Ind : 2.000 Dom : 1.000 Borewells: 1

6 Waste Water generation / Discharge (klpd) : Ind : 2.000 Dom : 0.800 Tubewells: 0

7 Consumer No.(Electric Meter): Source of Water Supply: Borewell

8 Disposal Mode of Industrial / Domestic : Zero Discharge / Irrigation

9 Discharge Pt / Final Receiving Body (Ultimate): Zero discharge / No generation of industrial wastewater

10 Status of water consent Under the Water Act,1974: - Last Inward:

11 Effluent Treatment plant (ETP) : Units, if provided and status :
No Data

12 Whether Industry is a member of CETP ? No

13 Boilers=0 , DG Sets=0 , Flue Gas =0, Process =1 , ETP Cap = 0 , Capacity of All = 0.1

No Data

No Data

Stack Attached to : *** Not Applicable

14 TSDI Name : Not Regd with any TSDI

15 Lab Charges Pending : Rs. 73425.00 Water Cess Charges Pending : NIL

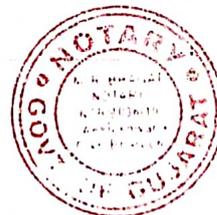
16 Last Env. Form V : --- Water Cess Return : HW Monthly Return : Defaulter

17 Last 3 Legal Action :

Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No
03/12/2023	SCN	20/12/2023	---	762150	SCN	ROU	761630
21/10/2023	SCN	20/11/2023	---	757960	SCN	COM	760815
11/09/2023	SCN	20/11/2023	---	751887	SCN	COM	759195

20/12/2023

1/5 (Through XGN)



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MAHESH R. BHAGAT
Notary
Ankleshwar Dist Bharuch



Inspection Crux:

Water Observation:

Inspection at backside of M/s Detox India Ltd is carried out w.r.t. telephonic complaint of Mr Haresh Parmar regarding wastewater at this location. In connection to complaint, we first inspected the storm water drain on back side of M/s Detox India Ltd where minor flow of Brownish coloured wastewater is observed flowing (One sample collected). This wastewater further flowed in downstream to backside of M/s Evonic Alloys Ltd, where minor flow of Brownish coloured wastewater is observed flowing (One sample collected). One small ponding of brownish colored wastewater @ 300 Lit is also observed in open area near to this Storm water drain. We inspected the upstream of this area in Storm water drain, where no any live wastewater discharge is observed. There was rain in last two days in this area. [697]-08/12/2023

Air Observation:

Hazard Observation:

General Observation:

Inspection w.r.t complaint. [697]-08/12/2023
~ RO Comments/Reply :SCN issued-20/12/2023

I recommend : a. Keep on Records + Notings

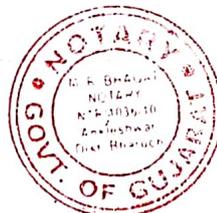
W.C Notings: -----[4736-DEE]~

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

Compliance Observed in this Inspections.

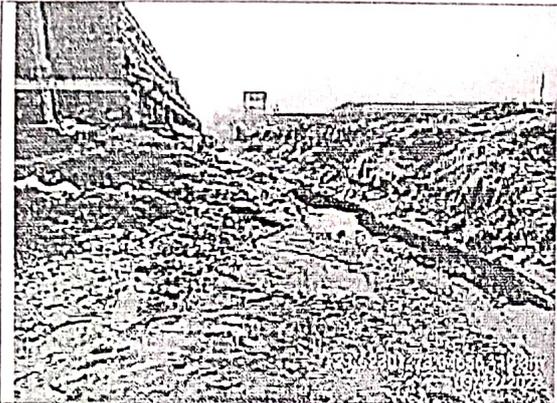
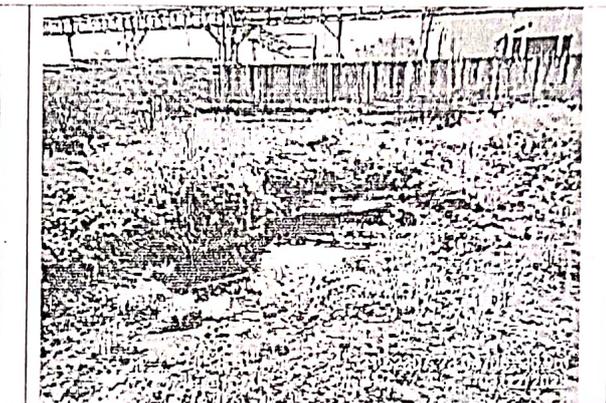
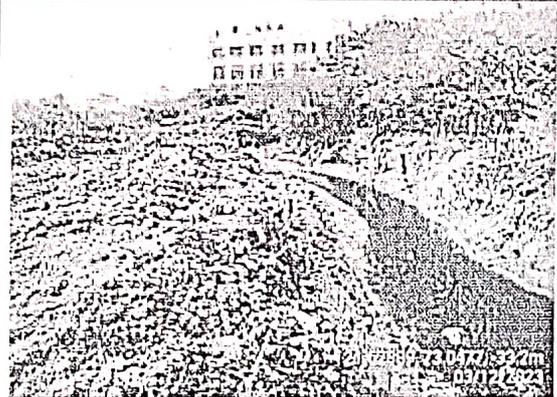
20/12/2023

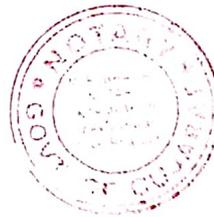
3/5 (Through XGN)



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MAHESH R. BHAGAT
Notary
Anklshwar Dist Bharuch

	
<p>SWD on back side of M/s Detox India</p>	<p>w/w in small ponding</p>
	
<p>w/w in SWD on back side of Evonic alloys Ltd.</p>	



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MAHESH R. BHAGAT
Notary
Anklashwar Dist Bharuch



REGIONAL OFFICE - ANKLESHWAR
GUJARAT POLLUTION CONTROL BOARD

Plot No. 5009/4, G.I.D.C., Estate, Ankleshwar. 393 002 Dist Bharuch
 Tel.No. (02646) 222 933. Email id : ro-gpcb-ankl@gujarat.gov.in

No. GPCB / RO-Ankleshwar / T-260 / 5648 /2023.

Dt. 14 DEC 2023

To,
 The Chief Officer,
 Notified Area Authority Ankleshwar,
 Plot no. 618, 619 GIDC Ankleshwar,
 Dist.: Bharuch.

Sub: To take requisite steps for cleaning the open plot areas near M/s. Detox India Private Limited.

Sir,

It is to be brought to your notice that water is generally found accumulated in open plot areas near M/s. Detox India Private Limited and various complaints/ representations are received in this reference. Inspection of the area is also carried out and contaminated water accumulation are observed in this area. So you are hereby directed to take requisite steps to clean the area, lift the contaminated water and contaminated soil from the area and dispose the same as per norms and to take steps for prevention of accumulation of contaminated water in this area.

Further move seepage water flow is observed in SWD passing behind Detox India Ltd said storm water drain is required to be cleaned and contaminated soil if any is required to be disposed off in scientific manner.

There is seepage water observed in natural drain behind C channel near C pumping station, hence corrective measure is required in order to prevent accumulation of seepage water in natural drain.

Action taken report in the above reference shall be submitted within 7 days along with photographs.

Yours Faithfully,

V.D. Rakholia
 Regional Officer

CC: 1. The Member Secretary (Kind attention – Unit Head Ankleshwar),
 GPCB, Paryavaran Bhavan, Sector 10 A, Gandhinagar..... For your kind information please



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MAHESH R. BHAGAT
 Notary
 Ankleshwar Dist Bharuch



REGIONAL OFFICE - ANKLESHWAR
GUJARAT POLLUTION CONTROL BOARD

Plot No.5009/4,G.I.D.C.,Estate,Ankleshwar 393 002 Dist.Bharuch
 Tel.No.(02646) 222 933. Email id : ro-gpcb-ankl@gujarat.gov.in

No. GPCB / RO-Ankleshwar / T-260 / 5647 /2023.

Dt. 14 DEC 2023

To,
 The Regional Manager,
 GIDC Admin Building, Plot no. 624/B,
 GIDC Ankleshwar, Valia Road,
 Dist.: Bharuch.

Sub: To take requisite steps for cleaning the open plot areas in GIDC Ankleshwar.

Sir,

It is to be brought to your notice that rain water is generally found accumulated in various open plot areas within GIDC Ankleshwar. In this regards it is required to identify such open plot areas and take required measures to level the open plots so that no rain water accumulation or soil contamination occurs in such areas of GIDC Ankleshwar. You are hereby directed to take requisite steps to clean the open plots, lift the water from the area and dispose the same as per norms and to take steps for prevention of accumulation of rain water in this area.

Action taken report in the above reference shall be submitted within 7 days along with photographs.

Yours Faithfully,

V.D. Rakholia
 Regional Officer

CC: 1. The Member Secretary (Kind attention – Unit Head Ankleshwar),
 GPCB, Paryavaran Bhavan, Sector 10 A, Gandhinagar..... For your kind information
 please.



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MAHESH R. BHAGAT
 Notary
 Ankleshwar Dist Bharuch

A03

"EARTH NEEDS YOUR HELP"



Hasmukh Parmar



(Environment Activist)

AT & POST - MANDAVA, TALU - ANKLESHWAR, DIST - BHARUCH, GUJARAT - 393001
MOBILE - 09913588150, EMAIL - hasmukhparmar2403@gmail.com

Ref. No.:

Date:14/06/2023

To,

Respected Mr. Vipulbhai Gajera,

Hon. Chief Officer,

Notified Area Authority of Ankleshwar (NAA),

Plot No - 618/619, GIDC - Ankleshwar,

Dist - Bharuch - 393002

Subject:- Letter for presenting myself before the Hon. National Green Tribunal Western zone-Pune for placing my grievance and opinion regarding the order of for the Original Application No - 109/2022.

Bases:- According to Para No - 10 (d) of the order dated 23/01/2023 for the Original Application No - 109/2022.

Respected Sir,

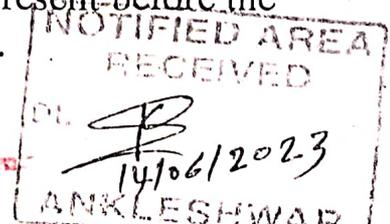
With due respect, I tell you that there was rain in the morning on the date of 04/06/2023 for an hour approximately. Pursuant to the order dated 23/01/2023 for the OA 109/2022, I visited the place in the afternoon. I observed that as soon as the contaminated water started overflowing from the newly made by you concrete Storm Water Drain to Sarangpur Creek, there was trying to stop the flowing water with a JCB machine by bringing soil from nearby to resist the flowing water.

In this regard, I made a telephonic conversation in detail with the Hon. Regional Officer of GPCB - Ankleshwar. He told me that their work is not complete yet and some work is still pending and pronounced it twice.

So Respected Sir, It is made my duty that I should present before the Hon. National Green Tribunal and make prayer for proper.



MAHESH R. BHAGAT
Notary
Ankleshwar Dist Bharuch

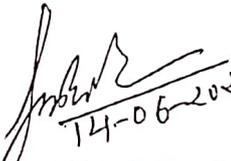


In addition, we have made our observation on the 01st June 2023 and observed that there was flowing light flow towards the Chhapara Khadi in spite of there were continuing two diesel pumps near the "B" pumping station. That is for your kind information.

So, Respected Sir, at this stage I wish that whatever action report which you would be presenting before the Hon. NGT, which will be given to me in detail for my study. So I can make my view in this regard.

Thanking You

In-Service,


14-06-2023 Deponent,

HASMUKHBHAI BAHECHARBHAI PARMAR
The Applicant for OA109/2022

Place:- Mandava Buzarg

Date:- 14th June 2023



TRUE COPY



MAHESH R. BHAGAT
Notary
Ankleshwar Dist Bharuch